

## GSICC-I ANNUAL REPORT

[As required under Rule 7(2)(III) of the Gender Sensitisation and Sexual Harassment of women at the High Court of Madras (Prevention, Prohibition and Redressal) Regulations, 2013]

The Madras High Court Gender Sensitisation & Internal complaints Committee [the GSICC-I] was constituted by then the Hon'ble Chief Justice vide order dated 18.12.2013.

THE GENDER SENSITISATION & INTERNAL COMPLAINTS COMMITTEE FOR THE PRINCIPAL SEAT AT MADRAS GSICC-I is now functioning with the following Chairperson and Members.

1. Hon'ble Ms. Justice R.Mala (Chairperson)  
Judge, High Court of Madras.
2. Hon'ble Mr. Justice K.Kalyanasundaram Member  
Judge, High Court of Madras.
3. Thiru P.H.Arvinth Pandian, - Member  
Additional Advocate General,  
High Court, Madras.
4. Ms. Hema Sampath, - Member  
Senior Advocate, High Court, Madras.
5. Thiru M.K.Kabir, - Member  
Senior Advocate, High Court, Madras.
6. Thiru R.C.Paul Kanakaraj, - Member  
President, Madras High Court Advocates Association,  
High Court, Madras.

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7. Ms. R.Vaigai, - Member  
Advocate, High Court, Madras.
8. Ms. AL. Gandhimathi, - Member  
Advocate, High Court, Madras.
9. Ms. D.Prasanna, - Member  
Advocate, High Court, Madras.
10. Ms. M.Jayashree, - Member Secretary  
Deputy Registrar (Admn.),  
High Court, Madras.
11. Ms. Vidya Reddy, - Member  
Social Activist, Thulir,  
Executive Director,  
No.74, EVK Sampath Road,  
Veperiy, Chennai.
12. Ms. P.Bhanumathi, - Member  
Advocate Clerk, High Court, Madras.

The object of constitution of the Committee is to sensitize the public relating to gender issues and to redress complaints made with regard to sexual harassment in the Madras High Court precincts.

In the Year 2015, GSICC-I convened 10 meetings:

First on	05.01.2015	Sixth on	31.03.2015
Second on	08.01.2015	Seventh on	08.07.2015
Third on	19.01.2015	Eighth on	30.11.2015
Fourth on	04.02.2015	Ninth on	09.12.2015
Fifth on	02.03.2015	Tenth on	18.12.2015

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The report outlines the activities undertaken by the Committee and charts out a blue print for the activities / steps to be taken up in the year 2016.

1. **COMPLAINT REDRESSAL:-**

Since constitution of the Committee, 3 complaints have been received and one complaint was settled amicably and the second complaint was dropped and the third complaint was received in the month of November 2015 and is under consideration of the Committee.

2. **CRISIS MANAGEMENT:**

The matter is being taken up, with prompt and effective manner and the Committee is conducting regular meetings and resolving the problems without any delay.

3. **VOLUNTEERS:**

18 volunteers have been selected to assist the committee in the Gender Sensitisation, crisis management duties to enable the aggrieved person to approach the GSICC-I and their names are made available in the Madras High Court's Website.

4. **SENSITIZATION AND PUBLICITY:-**

The matter of devising the strategy, as required by clause 7 (2) (i) & (ii) for publicity and creating awareness holding seminars and workshops for sensitizing persons is under consideration.

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Policy to prevent gender discrimination and sexual harassment in the Madras High Court precincts was published and the said policy in Tamil and English version is made available in the Madras High Court's Website ([www.hcmadras.tn.nic.in](http://www.hcmadras.tn.nic.in)).

The complaint format in Tamil and English version have also been made available in the said Madras High Court's Website.

**5. FINANCIAL REQUIREMENTS:-**

The Government has been addressed for sanction of funds / Infrastructural Facilities for implementation of the regulation and execution of the same. The Orders of the Government in this regard are awaited.

**6. CONCLUSION:**

The GSICC-I for the Principal Seat at Madras is functioning effectively since its constitution and redressing the grievances of aggrieved person and preventing sexual harassment of women within the precincts of the Madras High Court.

**Sd / -**

**M.JAYASHREE,**

**Member Secretary, GSICC-I,**

**High Court, Madras-104,**

**Dated: 25 .01.2016.**